



**OFFICE OF THE DEPUTY COMMISSIONER-CUM-DISTRICT
MAGISTRATE, RANCHI
(DISTRICT DISASTER MANAGEMENT AUTHORITY, RANCHI)**



WHEREAS COVID-19 viral outbreak epidemic has been notified as a 'disaster' under the Disaster Management Act, 2005 (DMA), and the directions/ orders for the purpose of its control are based on powers under the Epidemic Diseases Act, 1897, DMA, and other appropriate laws and regulations including the Jharkhand State Epidemic Disease (COVID-19) Regulations, 2020.

AND WHEREAS Home, Prison & Disaster Management Department (Disaster Management Division), Government of Jharkhand issued guidelines to be followed for observance of Durga Puja/Dussehra-2020 contained in Memo No.880/CS, dated 01.10.2020.

That in view of the order of the State Executive Committee ("SEC") vide order no.2993, dated 28.08.2020 and order no.10.09.2020, the District Administration, Ranchi has formulated the following guidelines to be followed strictly in the District of Ranchi during the observance of ensuing Durga Puja/ Dussehra which are detailed herein:-

1. Durga Puja may generally be performed at temples or privately at home by the devotees to the extent possible. Puja may also be performed in specially erected small Pandals/Mandaps, where it has been done traditionally, only with the objective of performance of rituals, without public participation, pomp and ceremony.
2. Durga Puja Pandal/Mandap shall be covered on three sides. The 4th side shall also be covered in a way not to allow any public view of the idols. There shall be no darshan by public/devotees.
3. The size of the idol shall be less than 4 feet.
4. There shall be no public address system.
5. At any given point of time, there shall not be more than 7 persons including organisers and priests and support staff present in the Puja Pandal/Mandap.
6. There shall be no immersion procession. The idols will be immersed at place(s) approved by the District Administration, Ranchi for the purpose.
7. The immersion of idols will be done in compliance of the order passed by National Green Tribunal, Eastern Zone Bench, Kolkata, order dated 06.10.2017 in O.A. No.51/2016/EZ in the case of Ambar Nath Sengupta Versus State of West Bengal & Ors.
8. There shall be no musical, cultural or any other entertainment programme.
9. Puja Pandal/Mandap shall not be constructed on any theme.
10. There shall not be any decoration by lighting in the area around the Puja Pandal/Mandap.
11. Barring the area where idol is placed, rest of the Puja Pandal/Mandap shall be open to air.
12. No fair/Mela shall be organized on the occasion.

13. No food stalls shall be opened in and around the Durga Puja Pandal/Mandap.
 14. No community feast/Prasad or Bhog distribution function shall be organized.
 15. No invitation shall be issued in any form by the organizers/Puja Committees.
 16. No public ceremony/function shall be organized for the inauguration of the Pandal/Mandap.
 17. No Garba/Dandiya program shall be organized for the inauguration of the Pandal/Mandap.
 18. Burning of effigy of Raavan shall not be carried out in public place as it will attract large crowds.
 19. Wearing of face cover/mask is compulsory in public places.
 20. Individuals must maintain a minimum distance of 6 feet in public places.
 21. The persons present at Puja Pandal/Mandal are required to strictly adhere all COVID 19 protocols of social distancing, use of mask, personal hygiene and sanitation issued by the Central/State Government/ District Administration, Ranchi in letter and spirit.
 22. The organizers and other persons involved in conducting the Puja shall abide by the condition(s) as imposed by the appropriate authority/ District Administration, Ranchi
- The above guidelines are required to be strictly followed throughout the District of Ranchi without any deviation.

Any person violating the abovementioned guidelines shall be liable to be proceeded against as per the provisions of section 51 to 60 of the Disaster Management Act, 2005, the Epidemic Diseases Act, 1897, besides legal action under section 188 of the Indian Penal Code and other legal provisions as applicable.

Sd/--
Deputy Commissioner
-Cum-
District Magistrate, Ranchi

Memo No. 5257/Conf.

Ranchi, Date : 15/10/2020

Copy to : All BDOs/ COs/ Incident commanders for COVID-19, Ranchi for kind information and necessary action

Copy to : Rakesh Ranjan Oraon, Executive Magistrate, Ranchi for information and necessary action

Copy to : DSP, Sadar, Ranchi for information and necessary action

Copy to : DIO, Ranchi for kind information and necessary action

Copy to : District Transport Officer, Ranchi for information and necessary action

Copy to : ADM Law & Order, Ranchi for information and necessary action

Copy to : SDO, Ranchi/ Bundu for information and necessary action

Copy to : Deputy Development Commissioner, Ranchi for information and necessary action


Copy to : Senior Superintendent of Police, Ranchi for kind information and necessary action

Copy to : Municipal Commissioner, Ranchi for kind information and necessary action

Copy to : Principal Secretary, Department of Health, Medical Education & Family Welfare, Government of Jharkhand for kind information

Copy to : Principal Secretary, Disaster Management Division, Department of Home, Jail and Disaster Management, Government of Jharkhand for kind information

Copy to : Chief Secretary, Government of Jharkhand for kind information


15/10/2020
Deputy Commissioner
-Cum-
District Magistrate, Ranchi